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Guidelines/Instructions for functioning of Courts in Faridabad Sessions Division during the period 20.01.2022 onwards, in view of prevailing pandemic situation Covid-19 in District Faridabad.

In continuation of this office order dated 06.01.2022 conveyed vide endorsement No.304-343/COVID-19 dated 06.01.2022, the following guidelines/instructions are hereby issued for functioning of courts during the period 20.01.2022 onwards, in suppression of the instructions already issued vide order dated 06.01.2022, keeping in view the surge in Covid-19 Cases in District Faridabad:-

Matters in which proceedings shall be conducted in physical mode.

1. Cases in which the accused are in custody for a period of more than six months in Magisterial trials and more than two years in Sessions Courts as well as time bound cases and Juvenile Justice (Care and Protection of Children) Act.
2. Criminal Appeals/Revisions which are at the stage of arguments and other Civil and Criminal Cases at the stage of rebuttal/defence evidence and arguments in which both the parties/Advocates give their consent for physical hearing.
3. Petitions filed under Section 13-B of the Hindu Marriage Act, Section 125 Cr.P.C and D.V. Act.
4. Ejectment petitions instituted on the ground of personal necessity and non-payment of rent as well as its executions.
5. Preliminary evidence shall be recorded in complaints filed under Sections 138 N.I. Act, in which, the evidence is to be recorded by way of affidavit.
6. The M.V.Act Challans of impounded vehicle shall also be taken up and disposed of.

Matters in which proceedings shall be conducted virtually

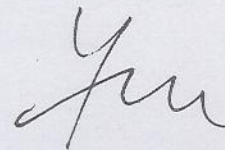
The Cases of urgent nature i.e. bail matters, stay matters, Superdari matters shall be heard through Whatsapp Video Call and other online permitted modes only. .

Needless to say that none of the employees shall leave the station without prior permission of the competent authority.

- v. Lawyers are advised to use their chambers for minimum period and leave the Court Complex as early as possible. President, District Bar Association, Faridabad is advised to close the Bar Room/Library.
- vi. Before entry of every person in the Court premises, his/her body temperature will be checked by the designated officials of this Court with the help of thermal gun and only the persons having normal body temperate shall be allowed to enter the Court premises.
- vii. The District Administration shall ensure installation of Sanitization machines at the conspicuous places of Judicial Courts Complex, Faridabad.
- viii. Civil Surgeon, Atal Bihari Vajpayee Civil Hospital, Faridabad and Executive Officer, Municipal Corporation, Faridabad are directed to get sanitized the Judicial Court Complex, Faridabad on regular intervals as per the medical protocol.
- ix. The petitioners who wants to seek protection shall bring their RT PCR test report which should not be more than 72 hours old.
- x. The guidelines/advisory and other SOPs issued by the Government of India and State Government from time-to-time as well as instructions contained in Hon'ble High Court bearing No.110 Spl.E.II/L.80(a) dated 08.02.2021 shall be followed strictly.

Note: The said arrangement shall come into force with effect from 20.01.2022 till further orders.

All concerned be informed accordingly.



(Yashvir Singh Rathor)
District and Sessions Judge,
Faridabad.